

December 11, 2024

Securities and Exchange Board of India

Corporation Finance Department
Division of Issues and Listing
SEBI Bhavan, Plot C4-A, G Block
Bandra Kurla Complex, Bandra (East)
Mumbai 400 051, Maharashtra, India

Dear Sir/ Madam,

Re: Proposed initial public offering of up to [●] equity shares of face value of ₹ 10 each (“Equity Shares”) by Indogulf Crop Sciences Limited (the “Company” or the “Issuer”), comprising a fresh issue of Equity Shares and an offer for sale of Equity Shares by certain existing shareholders of the Company (the “Selling Shareholders”)

With respect to the captioned matter, please note that the Company had filed the draft red herring prospectus dated September 25, 2024, with SEBI and Stock Exchanges (“**DRHP**”). Pursuant to submission of the DRHP with the NSE for in-principle approval, the NSE has issued observations dated November 25, 2024 (“**NSE Observations**”), among others, in relation to the following:

1. Resignation of Pankaj Vats as an Independent Director on the Board of our Company:

Pursuant to the NSE Observation it was observed that Pankaj Vats was a director on the board of PP Cargo Carriers Container Services Private Limited, which was compulsorily struck off from the register of companies by the Ministry of Corporate Affairs, Registrar of Companies, Delhi and Haryana, pursuant to its order dated April 20, 2022, on account of not carrying any business or operation for a period of two continuous years and attained the status of dormant company. As a matter of good corporate governance and to ensure that our Company inadvertently does not violate any applicable law in relation to the Issue and in the interest of the existing and future shareholders of the Company, the Board at its meeting dated December 2, 2024, accepted and took on record Pankaj Vats’ resignation with immediate effect;

2. Appointment of Snehal Kashyap as an Additional Director (Independent) on the Board of our Company:

On account of the casual vacancy, Snehal Kashyap was appointed as an additional director (Independent) on the Board of the Company with effect from December 2, 2024; and

3. Inclusion of three criminal matters against the Company in the DRHP:

Two separate criminal matters against the Company were filed alleging misbranding under the Insecticides Act, 1968. The Company had inadvertently missed including these two matters in its records and the DRHP. Further, one additional criminal matter filed against the Company which alleged misbranding under the Insecticides Act, 1968, was discovered pursuant to the NSE Observations, for which the Company had not received any summons, and such matter was not in the Company’s knowledge. All three matters have been included in the Corrigendum (as defined below).

Based on the discussion with the Company and the NSE, please find enclosed a copy of the corrigendum dated December 11, 2024 (“**Corrigendum**”), to the DRHP, in relation to the disclosures listed above, which was published on December 11, 2024 in all editions of Financial Express (which is a widely circulated English newspaper), all editions of Jansatta (which is a widely circulated Hindi newspaper, Hindi being the regional language of Delhi, where the registered and corporate office of the Company is located), as **Annexure I** and **Annexure II**, respectively. Further, we wish to inform you that the corrigendum to DRHP is also uploaded on SEBI portal today.

We request you to kindly take the same on record.

Systematix Corporate Services Limited

Registered Office: 206 - 207, Banshi Trade Centre, 581/5, M. G. Road, Indore - 452 001. Tel: +91-0731-4068253
Corporate Office: The Capital, A-Wing, No. 603 - 606, 6th Floor, Bandra Kurla Complex, Bandra (East), Mumbai -400051.
Tel: +91-22-6619 8000 / 4035 8000 Fax: +91-22-6619 8029 /40358029
CIN: L91990MP1985PLC002969 Website: www.systematixgroup.in Email: secretarial@systematixgroup.in

SEBI Merchant Banking Registration No.: INM000004224



sAll capitalised terms used herein (including in the Annexures) and not specifically defined shall have the meaning ascribed to such terms in the draft red herring prospectus dated September 25, 2024, filed in connection with the Issue.

If you require any further information or clarification from us, please feel free to contact any of the following officials from Systematix Corporate Services Limited:

Contact Person	Mobile no.	Email
Jinal Sanghvi	+91 98205 68146	jinalsanghvi@systematixgroup.in
Kuldeep Singh	+91 98693 28698	kuldeepsingh@systematixgroup.in

For and on behalf of Systematix Corporate Services Limited




Authorized Signatory

Name: Amit Kumar

Designation: Director – Investment Banking

Contact Number: +91 98925 32223

Email: mb.ipo@systematixgroup.in

Systematix Corporate Services Limited

Registered Office: 206 - 207, Banshi Trade Centre, 581/5, M. G. Road, Indore - 452 001. Tel: +91-0731-4068253

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(... Continued from previous page-3)

6) **Allocation to Market Maker (After Rejections & Withdrawal):** The Basis of Allotment to Market Maker who have bid at Offer Price of ₹ 180/- per Equity Shares or above, was finalized in consultation with BSE. The category was subscribed by 1.00 times i.e. for 3,51,200 Equity shares the total number of shares allotted in this category is 3,51,200 Equity Shares. The category wise details of the Basis of Allotment are as under:

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	No. of Applications received	% of total	No. of Equity Shares allocated/ allotted per Applicant	Ratio	Total Number of shares allotted	Surplus/ Deficit
3,51,200	1	100	3,51,200	100	3,51,200	1	3,51,200	—
TOTAL	1	100	3,51,200	100	3,51,200		3,51,200	—

The Board of Directors of the Company at its meeting held on December 09, 2024 has approved the Basis of Allocation of Equity Shares as approved by the Designated Stock Exchange viz. BSE and has authorized the corporate action for offer of the Equity Shares to various successful applicants. The CAN-cum-allotment advices and/or notices will be forwarded to the email id's and address of the Applicants as registered with the depositories / as filled in the application form on or before December 10, 2024. Further, the instructions to Self-Certified Syndicate Banks for unblocking the amount will process on or before December 10, 2024. In case the same is not received within two working days, investors may contact at the address given below. The Equity Shares allocated to successful applicants are being credited to their beneficiary accounts subject to validation of the account details with the depositories concerned. The Company is taking steps to get the Equity Shares admitted for trading on the BSE SME within three working days from the date of the closure of the offer.

Note: All capitalized terms used and not defined herein shall have the respective meanings assigned to them in the Prospectus dated December 06, 2024 ("Prospectus") filed with Registrar of Companies, Mumbai.

INVESTORS PLEASE NOTE

The details of the allotment made would also be hosted on the website of the Registrar to the offer, Skyline Financial Services Private Limited at www.skylinerta.com. All future correspondence in this regard may kindly be addressed to the Registrar to the Offer quoting full name of the First/ Sole applicants, serial number of the Bid cum Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:

SKYLINE FINANCIAL SERVICES PRIVATE LIMITED
SEBI Registration No.: INROQ0003241
Address: D-153A, 1st Floor, Okhla Industrial Area, Phase-I, New Delhi, Delhi-110020, India
Telephone Number: 011 2681 2683, **Fax No.:** 011-26812682
Email Id: ipo@skylinerta.com
Investor Grievance E-mail ID: grievances@skylinerta.com
Website: www.skylinerta.com
Contact Person: Anuj Rana
CIN: U74899DL1995PTC071324

For NISUS FINANCE SERVICES CO LIMITED
On behalf of the Board of Directors
Sd/-
Amit Anil Goenka
Chairman and Managing Director
DIN: 02778565

Date: December 10, 2024
Place: Mumbai

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF NISUS FINANCE SERVICES CO LIMITED.

Nisus Finance Services Co Limited is proposing, subject to market conditions, public offer of its equity shares and had filed the Prospectus with the Registrar of Companies, Mumbai. The Prospectus is available on the website of SEBI at www.sebi.gov.in, the website of the Book Running Lead Manager at www.beelinemb.com, website of the BSE at www.bseindia.com and website of Offeror Company at compliance@nisusfin.com; Investors should note that investment in Equity Shares involves a high degree of risk. For details, investors shall refer to and rely on the Prospectus including the section titled "Risk Factors" beginning on page 28 of the Prospectus, which has been filed with ROC. The Equity Shares have not been and will not be registered under the US Securities Act (the "Securities Act") or any state securities law in United States and may not be Offered or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in the Regulation S under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the Securities Act of 1933.

garima advt.

PUBLIC NOTICE
CHANGE OF NAME OF COMPANY

Notice is hereby given that Credit Suisse Finance (India) Private Limited (Company) incorporated under the provisions of Companies Act, 1956, registered with Reserve Bank of India as a non-deposit taking systemically important non-banking financial company and currently categorised as a Middle Layer non-banking financial company, having its registered address at 9th Floor, Ceejay House Plot F, Shivsagar Estate Dr. Annie Besant Road Worli, Mumbai 400 018, India has changed its name to "UBS Finance India Private Limited", following receipt of: (a) requisite approvals including from the Reserve Bank of India, Central Government and board of directors and members of the Company; and (b) certificate of incorporation (pursuant to change of name) issued by the relevant Registrar of Companies. This notice is being issued in compliance with the conditions prescribed by the Reserve Bank of India in its no objection letter for the name change of the Company. The change of name of the Company as aforesaid does not alter the legal status or constitution of the Company nor does it affect any right or obligations of the Company.

For UBS Finance India Private Limited

Place: Mumbai, Maharashtra
Date: 11.12.2024

Sd/-

INSTITUTE OF ROAD TRANSPORT
Regd. Office: 100 Feet Road, Taramani, Chennai - 600 113, Tamil Nadu, India.

Request for Proposal (RFP) for Supply, Operation and Maintenance of 500 (Nos.) of 12 metre Low Floor AC & Non AC, Electric Buses and Charging Solution along with Depot Improvement works for Chennai, Coimbatore and Madurai in Tamil Nadu

International Competitive Bidding (ICB) through e-procurement
IRT Tender No. 16/E-bus-2/CP/IRT/2024
KFW reference No: BMZ09919234/KFW511782

Institute of Road Transport (IRT), intends to purchase 500 Nos. of 12 metre Low Floor AC & Non AC, Electric Buses and Charging Solution along with Depot Improvement works for Chennai, Coimbatore and Madurai in Tamil Nadu. Bids are invited from eligible Bidders who are interested in participation and possessing relevant capabilities. The RFP Document can be downloaded from <https://tntenders.gov.in> from 11/12/2024. The bids shall be submitted online only with supporting documentary evidences as provided in the RFP by 05/02/2025 at <https://tntenders.gov.in> by 3:00 PM. Pre-bid meeting shall be held online and physically on 07/01/2025 at 3:00 PM. The Depot inspection shall be permitted before the date of pre-bid meeting. The interested bidders are requested to send queries if any to irttaramani@gmail.com and / or irtcpo@gmail.com before 10/01/2025 by 3:00 PM.

DIPR/5399/Tender/2024
DIRECTOR

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES UNDER THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS"). INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE STOCK EXCHANGES IN COMPLIANCE WITH CHAPTER II OF THE SEBI ICDR REGULATIONS. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY, OUTSIDE INDIA.

**THE INDOGULF GROUP**

(Please scan the QR Code to view the DRHP)

INDOGULF CROPSCIENCES LIMITED

Our Company was originally incorporated as "Jai Shree Rasayan Udyog Limited", a public limited company, under the provisions of the Companies Act, 1956, pursuant to a certificate of incorporation dated January 22, 1993, issued by the Additional Registrar of Companies, Delhi and Haryana, and was granted a certificate of commencement of business dated February 16, 1993 by the Registrar of Companies, Delhi and Haryana. Thereafter, the name of our Company was changed to "Indogulf Crop Sciences Limited" pursuant to a Board resolution dated March 19, 2015, and a special resolution passed by our Shareholders at the extraordinary general meeting dated April 2, 2015. A fresh certificate of incorporation dated April 28, 2015 was issued by the Registrar of Companies, Delhi and Haryana. For further details of change in name and the address of the Registered Office of our Company, see "History and Certain Corporate Matters" on page 260 of the draft red herring prospectus dated September 25, 2024 (the "DRHP"), filed with the securities and exchange board of India ("SEBI") on September 25, 2024.

Corporate Identity Number: U74899DL1993PLC051854
Registered and Corporate Office: 501, Gopal Heights Plot No - D-9, Netaji Subhash Place, New Delhi - 110034, Delhi, India.
Telephone: +91 11 4004 0417; **Contact Person:** Sakshi Jain, Company Secretary and Compliance Officer; **E-mail:** cs@groupindogulf.com; **Website:** www.groupindogulf.com

OUR PROMOTERS: OM PRAKASH AGGARWAL, SANJAY AGGARWAL, ANSHU AGGARWAL AND ARNAV AGGARWAL

CORRIGENDUM TO THE DRAFT RED HERRING PROSPECTUS DATED SEPTEMBER 25, 2024:
NOTICE TO INVESTORS (THE "CORRIGENDUM")

This is with reference to the DRHP filed by our Company with SEBI and Stock Exchanges and the corrigendum to the DRHP issued by our Company dated October 28, 2024 ("Previous Corrigendum").

With reference to the DRHP, Bidders should note the following events which have occurred subsequent to the filing of the DRHP:

- Pankaj Vats, an Independent Director of our Company has resigned as a director of our Company with effect from December 2, 2024, owing to the ambiguity of him being a director of PP Cargo Carriers Container Services Private Limited whose name was compulsorily struck off from the register of companies and was compulsorily dissolved by the Ministry of Corporate Affairs, Registrar of Companies, Delhi and Haryana. As a matter of good corporate governance and to ensure that our Company inadvertently does not violate any applicable law in relation to the issue and in the interest of the existing and future shareholders of our Company, our Board at its meeting dated December 2, 2024, accepted and took on record Pankaj Vats' resignation with immediate effect.
- Our Company has appointed Snehal Kashyap as an additional director (Independent) on the Board of the Company with effect from December 2, 2024.

Set out below is certain relevant information pertaining to Snehal Kashyap, Independent Director, of our Company.

S. No.	Name, designation, current term, period of directorship, address, educational qualification, occupation, date of birth and DIN	Age	Other Directorship
1.	Snehal Kashyap Designation: Additional Director (Independent)* Date of birth: June 15, 1990 Address: A-253/2, Hari Nagar Clock Tower, New Delhi 110 064, Delhi, India Occupation: Practising Company Secretary Current term: For a period of 5 years with effect from December 2, 2024 Period of directorship: Director since December 2, 2024 DIN: 09761774	34	Indian companies: - Blue Coast Hotels Limited - Admitad Media Private Limited Foreign companies NIL

* To be regularized by the Shareholders at the ensuing annual general meeting of the Company.

Brief profile of Snehal Kashyap

Snehal Kashyap, aged 34 years, is a Additional Director (Independent) of our Company. She holds a certificate of practice as a company secretary from the Institute of Companies Secretaries of India since September 7, 2017. She is a fellow member of the Institute of Company Secretaries of India with effect from July 17, 2023.

Details of Litigation involving Snehal Kashyap

(i) **Litigation against Snehal Kashyap**

(a) **Material civil litigation**
NIL

(b) **Criminal litigation**
NIL

(c) **Actions taken by Regulatory and Statutory Authorities**
NIL

(ii) **Litigation by Snehal Kashyap**

(a) **Material civil litigation**
NIL

(b) **Criminal litigation**
NIL

(iii) **Tax proceedings**

Nature of the case	Number of cases	Amount (in ₹ million)
Litigation involving Snehal Kashyap		
Direct Tax	NIL	NIL
Indirect Tax	NIL	NIL

* Certain criminal litigations pending against our Company have been inadvertently missed for inclusion in the DRHP and one additional criminal litigation has come to our knowledge, post the filing of the DRHP. Set out below are the details in relation to such litigations.

1. Our Company has received a show cause notice dated December 21, 2023, from the Agriculture Officer, Palitana ("Agricultural Officer"), alleging misbranding of one of our products, i.e. CORSA-808, and violations under the Insecticides Act, 1968 ("SCN"). Our Company had submitted a response dated January 27, 2023, to the SCN. Subsequently, the Agricultural Officer initiated a criminal case bearing reference number 1051/ 2023 before the Taluka Court, Palitana, Gujarat, against our Company. A process has been issued to the relevant dealer in this matter. The next date of hearing in this matter is January 28, 2025.

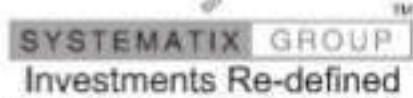
2. A criminal proceeding bearing number 174/ 2023, was initiated by Insecticide Inspector and District Quality Control Inspector, Dhule, Maharashtra, against our Company which alleged misbranding of active ingredients in certain batches of one of our products i.e. Dominator (Emamectin Benzoate 5% SG). The matter is currently pending at arguments stage. The next date of hearing in this matter is December 20, 2024.

3. It has been brought to our attention that a criminal case has been initiated by Dharmaraj Pandu Mahale against our Company, under the Insecticides Act, 1968 before the Gadhinglaj, Civil and Criminal Court. Our Company has not received any summons in relation to this matter. The next date of hearing in this matter is December 12, 2024.

The information in this Corrigendum supplements the information in the DRHP and the above are to be read in conjunction with the DRHP and Previous Corrigendum and accordingly, relevant references in the DRHP and Previous Corrigendum stand updated pursuant to the disclosures in this Corrigendum. This Corrigendum does not reflect the changes that have occurred between the date of filing of the DRHP with SEBI and the Stock Exchanges and the date hereof, and accordingly, does not include all the changes and/ or updates that will be included in the Red Herring Prospectus and the Prospectus. The DRHP will be suitably updated, pursuant to the aforementioned changes, in the Red Herring Prospectus and the Prospectus, as and when filed with RoC, the SEBI and the Stock Exchanges.

All capitalised terms used in this Corrigendum shall, unless the context otherwise requires, have the meaning ascribed to them in the DRHP.

This Corrigendum shall be made available to the public for comments, if any, for a period of 7 days, from the date of this Corrigendum. Our Company hereby invites the public to give their comments on the Corrigendum dated December 11, 2024 with respect to disclosures made in it. The members of public are requested to send a copy of their comments to SEBI, to the Company Secretary and Compliance Officer of our Company and/ or the BRLMs at their respective addresses mentioned herein below. All comments must be received by SEBI and/ or our Company and/ or the BRLMs and/ or the Company Secretary and Compliance Officer of our Company at their respective addresses mentioned herein below in relation to the Offer on or before 5:00 p.m. on December 18, 2024, i.e. the 7th day from the aforesaid date of the Corrigendum.

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE OFFER
 Systematic Corporate Services Limited The Capital, A-wing, No. 603-606, 6th Floor, Plot No. C-70 G Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051, India Telephone: +91 22 6704 8000; E-mail: mb.ip@systematicgroup.in Investor grievance E-mail: investor@systematicgroup.in Website: www.systematicgroup.in Contact person: Jinal Sanghvi / Kuldeep Singh SEBI registration number: INM000004224	 Bigshare Services Private Limited Office No. S6-2, 6th floor, Pinnacle Business Park, Next to Ahura Centre Mahakali Caves Road, Andheri East, Mumbai - 400093, India Telephone: 022-62638200; E-mail: ipo@bigshareonline.com Investor grievance E-mail: investor@bigshareonline.com Website: www.bigshareonline.com Contact person: Vinayak Morbale SEBI registration number: INR000001385

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP

For INDOGULF CROPSCIENCES LIMITED
On behalf of the Board of Directors
Sd/-
Place : New Delhi
Sakshi Jain
Company Secretary and Compliance Officer

INDOGULF CROPSCIENCES LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the DRHP dated September 25, 2024 with SEBI and the Stock Exchanges on September 25, 2024. The DRHP shall be available on the website of SEBI at www.sebi.gov.in, on the websites of the Stock Exchanges i.e., BSE at www.bseindia.com, NSE at www.nseindia.com, the website of the BRLM, i.e. Systematic Corporate Services Limited at www.systematicgroup.in and the website of the Company at www.groupindogulf.com. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see the section titled "Risk Factors" on page 30 of the DRHP. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act or any state securities laws in the United States; and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold only outside the United States in "offshore transactions" as defined in, and in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made.

CONCEPT

**BAID FINSERV LIMITED**
Regd. Office: "Baid House" 11nd Floor, 1, Tara Nagar, Ajmer Road, Jaipur-06 • Ph.: 9214018855
E: baidfinance@baidgroup.in • W.: www.baidfinserv.com • CIN: L65910RJ1991PLC006391

NOTICE (For the attention of equity shareholders of the Company)
Sub: Transfer of equity shares of the company to Investor Education and Protection Fund (IEPF)

Notice is hereby given that pursuant to the provisions of Section 124 (5) and (6) of the Companies Act, 2013 ("the Act") read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (Rules) and amendments made thereto from time to time, the dividend which remained unclaimed for seven consecutive years or more will be transferred to the IEPF along with corresponding shares. Accordingly, the interim dividend declared during the Financial Year 2017-18, which remained unclaimed for a period of seven consecutive years along with corresponding shares will become due to be transferred to IEPF on March 15, 2025. Therefore, individual communications have been sent by the Company at the latest available addresses of the concerned shareholders, requesting them to claim dividend amount which remained unpaid/ unclaimed for a period of seven consecutive years on or before February 26, 2025.

The details of such shareholders including their folio number or DP and Client ID and number of shares due for transfer are also available on the Investors section of the Company's website at <https://www.baidfinserv.com/iepf-details/>. The concerned shareholders are advised to make their claim for the unclaimed dividends in respect of the shares held by them by writing to the Company at cs@baidgroup.in or to the Company's Registrars & Share Transfer Agent, MCS Share Transfer Agent Limited, F-65 1st Floor Okhla Industrial Area, Phase-I New Delhi-110020, India, Phone No.: +91-11-41406149, Email: admin@mcsregistrars.com. In case shareholders wish to claim the shares/dividend after its transfer to IEPF, a separate application has to be made to the IEPF Authority, in form IEPF-5, as prescribed under IEPF Rules and the same is available along with all details at the IEPF website: www.iepf.gov.in.

In case the company does not receive any communication from concerned shareholders by February 26, 2025, the company shall, with a view to complying with the requirements set out in the IEPF Rules dematerialize and transfer the shares to the IEPF Authority by way of corporate action by the due date as per procedure stipulated in the IEPF Rules.

For Baid Finserv Limited
Sd/-
Surbhi Rawat
Company Secretary & Compliance Officer
Membership No:-A49694

Place : Jaipur
Date : 10.12.2024

**BSE Limited**
25th Floor, P.J. Towers, Dalal Street, Mumbai - 400 001
Tel. No.22721233 / 34 Fax No:22721003 • www.bseindia.com
CIN No.: L67120MH2005PLC155188

NOTICE

Notice is hereby given that the following Trading Member of BSE Limited has requested for the surrender of its trading membership of the Exchange:

Sr.No.	Name of the Trading Member	SEBI Regn. No.	Closure of business w.e.f.
1	Asset Alliance Securities Pvt. Ltd.	INZ000256836	30/09/2013

The constituents of the abovementioned Trading Member are hereby advised to lodge complaints, if any, within one month of the date of this notification for the purpose of processing the surrender application submitted to BSE. However, constituents are requested to note that complaints, if any, which are not filed within the aforesaid timeframe, may be filed against the abovementioned Trading Member within the stipulated timeframe prescribed by SEBI from time to time. The complaints filed against the above-mentioned Trading Member will be dealt in accordance with the Rules, Byelaws, Regulations and notices of the Exchange and circulars issued by SEBI from time to time.

The constituents can file complaints against the abovementioned Trading Member at the nearest Regional Investor Service Centre of BSE in the prescribed complaint form or submit their complaints along with necessary documents on email id - dis@bseindia.com

For further details relating to the complaint form, filing of eComplaint, etc. please visit https://www.bseindia.com/static/investors/cac_tm.aspx

For BSE Limited
Sd/-
General Manager
Membership Operations & Membership Compliance

Place : Mumbai
Date : December 11, 2024

"IMPORTANT"

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**Nippon India Mutual Fund**
Wealth sets you free

Nippon Life India Asset Management Limited
(CIN - L65910MH1995PLC220793)
Registered Office: 4th Floor, Tower A, Peninsula Business Park, Ganapatrao Kadam Marg, Lower Parel (W), Mumbai - 400 013. Tel No. +91 022 6808 7000
Fax No. +91 022 6808 7097 • mf.nipponindiaim.com

Record Date
December 13, 2024*

NOTICE NO. 66

Notice is hereby given that the Trustee of Nippon India Mutual Fund ("NIMF") has approved the following Distribution on the face value of Rs. 10/- per unit under Income Distribution cum capital withdrawal (IDCW) option of the undernoted scheme of NIMF, with December 13, 2024 as the record date:

Name of the Scheme(s)	Amount of Distribution (₹ per unit)*	NAV as on December 09, 2024 (₹ per unit)
Nippon India Balanced Advantage Fund - IDCW Option	0.2000	34.0752
Nippon India Balanced Advantage Fund - Direct Plan - IDCW Option		46.7233

*Income distribution will be done, net of tax deducted at source, as applicable.
#or the immediately following Business Day if that day is a non-business day

Pursuant to payment of dividend/IDCW, the NAV of the Scheme will fall to the extent of payout, and statutory levy, if any. The IDCW payout will be to the extent of above mentioned Distribution amount per unit or to the extent of available distributable surplus, as on the Record Date mentioned above, whichever is lower.

For units in demat form : IDCW will be paid to those Unitholders/Beneficial Owners whose names appear in the statement of beneficial owners maintained by the Depositories under the IDCW Plan/Option of the Scheme as on record date.

All unit holders under the IDCW Plan/Option of the above mentioned scheme, whose names appear on the register of unit holders on the aforesaid record date, will be entitled to receive the IDCW.

For Nippon Life India Asset Management Limited
(Asset Management Company for Nippon India Mutual Fund)
Sd/-
Authorised Signatory

Mumbai
December 10, 2024

**Good gets better**

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

केनरा बैंक (एनएसएल का उपक्रम)

सिंडिकेट Syndicate

एकट रिक्वेरी मैनेजमेंट (एआरएम)-II शाखा:

ए-27, प्रथम तल, हौस खास, नई दिल्ली- 110016, ई-मेल:-cb3038@canarabank.com

धारा 13(4) के तहत नोटिस वापस लेना

विषय: मैसर्स उत्तरांचल ऑटो वीकल प्राइवेट लिमिटेड, प्रतिभूतिकरण और वित्तीय आस्तियों के पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 की धारा 13(4) के अंतर्गत दिनांक 26.07.2023 एवं प्रकाशित समाचार पत्र (फाइनेंशियल एक्सप्रेस और जनसत्ता) दिनांक 30.07.2023 को जारी नोटिस तत्कनीकी मुद्दों के कारण वापस ले लिया गया है तथा बैंक के पास SARFAESI अधिनियम, 2002 के प्राधान्यों के अंतर्गत बैंक के बकाए की वसूली के लिए नए सिरे से कार्यवाही करने या मामलों में आगे बढ़ने के लिए वर्तमान में लागू किसी अन्य कानून के तहत कार्यवाही करने का अधिकार सुरक्षित है।

प्राधिकृत अधिकारी, केनरा बैंक, एवआरएम-II, हौस खास, दिल्ली

केनरा बैंक (एनएसएल का उपक्रम)

सिंडिकेट Syndicate

एकट रिक्वेरी मैनेजमेंट (एआरएम)-II शाखा:

ए-27, प्रथम तल, हौस खास, नई दिल्ली- 110016, ई-मेल:-cb3038@canarabank.com

धारा 13(4) के तहत नोटिस वापस लेना

विषय: मैसर्स अम्बाला ऑटो ट्रेडर्स, प्रतिभूतिकरण और वित्तीय आस्तियों के पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 की धारा 13(4) के अंतर्गत दिनांक 26.07.2023 एवं प्रकाशित समाचार पत्र (फाइनेंशियल एक्सप्रेस और जनसत्ता) दिनांक 30.07.2023 को जारी नोटिस तत्कनीकी मुद्दों के कारण वापस ले लिया गया है तथा बैंक के पास SARFAESI अधिनियम, 2002 के प्राधान्यों के अंतर्गत बैंक के बकाए की वसूली के लिए नए सिरे से कार्यवाही करने या मामलों में आगे बढ़ने के लिए वर्तमान में लागू किसी अन्य कानून के तहत कार्यवाही करने का अधिकार सुरक्षित है।

प्राधिकृत अधिकारी, केनरा बैंक, एवआरएम-II, हौस खास, दिल्ली

इंडियन बैंक



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दिनांक : 09-12-2024, स्थान : रोहतक

प्राधिकृत अधिकारी, इंडियन बैंक

 सेन्ट्रल बैंक ऑफ इंडिया Central Bank of India		क्षेत्रीय कार्यालय दिल्ली (दक्षिण) नीसरा तल, सोरनवी भवन, 4/54, डी.डी. मुन्ना रोड, करोलबाग, नई दिल्ली-110005		ई-नीलामी बिक्री सूचना (सरफेही अधिनियम 2002 के तहत)															
पंरिचित - IV - A [नियम 8(6) एवं 9(1) का प्रावधान देखें] अचल सम्पत्तियों की बिक्री हेतु बिक्री सूचना																			
प्रतिभूत हित (प्रवर्तन) नियम, 2002 के नियम 8(6) एवं 9(1) के प्रावधानों के साथ पठित वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत ई-नीलामी बिक्री सूचना। एतद्वारा जनसामान्य को तथा विशेष रूप से कर्जदार(रों) एवं जमानती(यों) को सूचना दी जाती है कि प्रतिभूत लेनदार के पास बंधक/प्रभारित नीचे वर्णित अचल सम्पत्ति, जिसका रचनावत्क/भौतिक कब्जा सेन्ट्रल बैंक ऑफ इंडिया (प्रतिभूत लेनदार) के अधिकृत प्राधिकारी द्वारा कर लिया गया है, नीचे वर्णित कर्जदार(रों) तथा जमानती(यों) से सेन्ट्रल बैंक ऑफ इंडिया के बकाये की वसूली हेतु उसकी बिक्री 26.12.2024 को "जहाँ है जैसा है", "जो है वही है" तथा "जो कुछ भी है वही है" आधार पर की जायेगी। आरक्षित मूल्य तथा जमा धरोहर राशि (ईएमडी) सम्बद्ध सम्पत्तियों के विवरणों के सम्मुख प्रदर्शित है।																			
26.12.2024 को आयोजित होने वाली ई-नीलामी (15 दिवसीय सूचना)																			
क्र. सं.	शाखा का नाम	अधिकृत प्राधिकारी/आ.प्र.	खाते का नाम	सम्पत्ति का विवरण तथा स्वामी का नाम	क्र. सं.	शाखा का नाम	अधिकृत प्राधिकारी/आ.प्र.	खाते का नाम	सम्पत्ति का विवरण तथा स्वामी का नाम	क्र. सं.	शाखा का नाम	अधिकृत प्राधिकारी/आ.प्र.	खाते का नाम	सम्पत्ति का विवरण तथा स्वामी का नाम	क्र. सं.	शाखा का नाम	अधिकृत प्राधिकारी/आ.प्र.	खाते का नाम	सम्पत्ति का विवरण तथा स्वामी का नाम
1.	जयपुर नई दिल्ली	श्री सुशील चतुर्वेदी मोबा. नं. 99999917105	श्री महेश कुमार, श्री ललित कुमार एवं श्रीमती सीमा	प्लॉट नं. ई-649 (पुराना नंबर 13), खसरा नंबर 30 / 21 में से, मौजा सदन, उदुआ कॉलोनी, फरीदाबाद, मापन 250 वर्ग गज की भूमि। श्री ललित कुमार और श्री महेश कुमार के नाम पर	रु. 30,23,089/- 29.10.2016 को + उसके बाद ब्याज	11.05.2017 (औरित)	रु. 39.38 लाख रु. 3.94 लाख रु. 0.30 लाख	रु. 30,23,089/- 29.10.2016 को + उसके बाद ब्याज	11.05.2017 (औरित)	रु. 39.38 लाख रु. 3.94 लाख रु. 0.30 लाख	रु. 30,23,089/- 29.10.2016 को + उसके बाद ब्याज	11.05.2017 (औरित)	रु. 39.38 लाख रु. 3.94 लाख रु. 0.30 लाख	रु. 30,23,089/- 29.10.2016 को + उसके बाद ब्याज	11.05.2017 (औरित)	रु. 39.38 लाख रु. 3.94 लाख रु. 0.30 लाख	रु. 30,23,089/- 29.10.2016 को + उसके बाद ब्याज	11.05.2017 (औरित)	रु. 39.38 लाख रु. 3.94 लाख रु. 0.30 लाख
2.	जयपुर नई दिल्ली	श्री राजेश मोहन मोबा. नं. 8447633471	श्री प्रीतपाल सिंह एवं श्रीमती मनीषी कौर	पूरी तीसरी मंजिल छत / टैरेस अधिकारों के साथ, श्री होल्ड संपत्ति का एक हिस्सा होने के नाते संवर डब्ल्यूजेड-111-बी / 10, प्लॉट नंबर बी-10 और बी-11 का हिस्सा, लगभग 104 वर्ग गज क्षेत्र में निर्मित, आयत संख्या 31, किला संख्या 15/1, ग्राम ख्याला, विष्णु गार्डन, नई दिल्ली-110018 के क्षेत्र और राजस्व संपदा में स्थित, माप क्षेत्र 842 वर्ग फुट, श्रीमती मनीषी कौर पत्नी श्री प्रीतपाल सिंह के नाम पर।	रु. 33,56,461/- 29.10.2019 को + उसके बाद ब्याज	06.07.2022 (औरित)	रु. 43.00 लाख रु. 4.30 लाख रु. 0.50 लाख	रु. 33,56,461/- 29.10.2019 को + उसके बाद ब्याज	06.07.2022 (औरित)	रु. 43.00 लाख रु. 4.30 लाख रु. 0.50 लाख	रु. 33,56,461/- 29.10.2019 को + उसके बाद ब्याज	06.07.2022 (औरित)	रु. 43.00 लाख रु. 4.30 लाख रु. 0.50 लाख	रु. 33,56,461/- 29.10.2019 को + उसके बाद ब्याज	06.07.2022 (औरित)	रु. 43.00 लाख रु. 4.30 लाख रु. 0.50 लाख	रु. 33,56,461/- 29.10.2019 को + उसके बाद ब्याज	06.07.2022 (औरित)	रु. 43.00 लाख रु. 4.30 लाख रु. 0.50 लाख
3.	गुलशहर पार्क, नई दिल्ली	सुशील मोहन मोबा. नं. 8448296394	श्री प्रवीण चौधरी	आरजेड-750/23, गली नंबर 23, प्रथम तल, खसरा नंबर 443/2, तुगलकाबाद एक्सटेंशन, नई दिल्ली- 110019, कारपेट एरिया 83.34 वर्ग मीटर, स्वामी श्री प्रवीण चौधरी पुत्र श्री एके चौधरी	52,17,375/- 30.09.2020 को + उसके बाद ब्याज	14.09.2022 (औरित)	रु. 31.00 लाख रु. 3.10 लाख रु. 0.30 लाख	52,17,375/- 30.09.2020 को + उसके बाद ब्याज	14.09.2022 (औरित)	रु. 31.00 लाख रु. 3.10 लाख रु. 0.30 लाख	52,17,375/- 30.09.2020 को + उसके बाद ब्याज	14.09.2022 (औरित)	रु. 31.00 लाख रु. 3.10 लाख रु. 0.30 लाख	52,17,375/- 30.09.2020 को + उसके बाद ब्याज	14.09.2022 (औरित)	रु. 31.00 लाख रु. 3.10 लाख रु. 0.30 लाख	52,17,375/- 30.09.2020 को + उसके बाद ब्याज	14.09.2022 (औरित)	रु. 31.00 लाख रु. 3.10 लाख रु. 0.30 लाख
4.	गुलशहर पार्क, नई दिल्ली	सुशील मोहन मोबा. नं. 8448296394	श्रीमती विमला और श्री अवतार सिंह	आरजेड-750, गली नं 23, द्वितीय तल दाई ओर, तुगलकाबाद एक्सटेंशन, नई दिल्ली- 110019 कारपेट एरिया 448.53 वर्ग फीट, स्वामिनी श्रीमती विमला पत्नी श्री अवतार सिंह	रु. 24,99,273/- 28.02.2021 को + उसके बाद ब्याज	03.09.2022 (औरित)	रु. 16.00 लाख रु. 1.60 लाख रु. 0.20 लाख	रु. 24,99,273/- 28.02.2021 को + उसके बाद ब्याज	03.09.2022 (औरित)	रु. 16.00 लाख रु. 1.60 लाख रु. 0.20 लाख	रु. 24,99,273/- 28.02.2021 को + उसके बाद ब्याज	03.09.2022 (औरित)	रु. 16.00 लाख रु. 1.60 लाख रु. 0.20 लाख	रु. 24,99,273/- 28.02.2021 को + उसके बाद ब्याज	03.09.2022 (औरित)	रु. 16.00 लाख रु. 1.60 लाख रु. 0.20 लाख	रु. 24,99,273/- 28.02.2021 को + उसके बाद ब्याज	03.09.2022 (औरित)	रु. 16.00 लाख रु. 1.60 लाख रु. 0.20 लाख
5.	गुलशहर पार्क, नई दिल्ली	सुशील मोहन मोबा. नं. 8448296394	श्रीमती अर्चना चौधरी	आरजेड-2690/29, गली नं 29, प्रथम और द्वितीय तल, तुगलकाबाद एक्सटेंशन, नई दिल्ली-110019 कोर्पोर क्षेत्र 41.14 वर्ग मीटर प्रति तल, स्वामिनी श्रीमती अर्चना चौधरी पत्नी श्री प्रदीप चौधरी	रु. 49,80,995/- 30.09.2020 को + उसके बाद ब्याज	02.09.2022 (औरित)	रु. 37.00 लाख रु. 3.70 लाख रु. 0.50 लाख	रु. 49,80,995/- 30.09.2020 को + उसके बाद ब्याज	02.09.2022 (औरित)	रु. 37.00 लाख रु. 3.70 लाख रु. 0.50 लाख	रु. 49,80,995/- 30.09.2020 को + उसके बाद ब्याज	02.09.2022 (औरित)	रु. 37.00 लाख रु. 3.70 लाख रु. 0.50 लाख	रु. 49,80,995/- 30.09.2020 को + उसके बाद ब्याज	02.09.2022 (औरित)	रु. 37.00 लाख रु. 3.70 लाख रु. 0.50 लाख	रु. 49,80,995/- 30.09.2020 को + उसके बाद ब्याज	02.09.2022 (औरित)	रु. 37.00 लाख रु. 3.70 लाख रु. 0.50 लाख
6.	गुलशहर पार्क, नई दिल्ली	सुशील मोहन मोबा. नं. 8448296394	श्री सुमन सिंह एवं श्रीमती प्रिया	तृतीय तल, छाताधिकारों के बिना (सामने दाई ओर) संपत्ति संख्या-आरजेड-902, गली नंबर 23, तुगलकाबाद एक्सटेंशन कॉलोनी, नई दिल्ली - 110019 में स्थित, श्री सुमन सिंह के नाम पर क्षेत्र मापन 80.00 वर्ग गज	रु. 18,66,225/- 30.10.2022 को + उसके बाद ब्याज	06.12.2023 (औरित)	रु. 25.20 लाख रु. 2.52 लाख रु. 0.20 लाख	रु. 18,66,225/- 30.10.2022 को + उसके बाद ब्याज	06.12.2023 (औरित)	रु. 25.20 लाख रु. 2.52 लाख रु. 0.20 लाख	रु. 18,66,225/- 30.10.2022 को + उसके बाद ब्याज	06.12.2023 (औरित)	रु. 25.20 लाख रु. 2.52 लाख रु. 0.20 लाख	रु. 18,66,225/- 30.10.2022 को + उसके बाद ब्याज	06.12.2023 (औरित)	रु. 25.20 लाख रु. 2.52 लाख रु. 0.20 लाख	रु. 18,66,225/- 30.10.2022 को + उसके बाद ब्याज	06.12.2023 (औरित)	रु. 25.20 लाख रु. 2.52 लाख रु. 0.20 लाख
7.	गुलशहर पार्क, नई दिल्ली	सुशील मोहन मोबा. नं. 8448296394	श्रीमती भावना भारती एवं श्री महेश भारती	प्लेट नंबर आरजेड-2690/29, तृतीय तल, (छाताधिकारों के बिना पीछे का हिस्सा), गली नंबर 29, खसरा नंबर 415 में से, एक कॉमन स्टूडेंट पार्किंग के साथ, तुगलकाबाद एक्सटेंशन, दिल्ली- 110019, मापन 41.67 वर्ग मीटर, श्रीमती भावना भारती और श्री महेश भारती के नाम पर	रु. 18,32,631/- 30.06.2022 को + उसके बाद ब्याज	16.04.2024 (औरित)	रु. 17.50 लाख रु. 1.75 लाख रु. 0.20 लाख	रु. 18,32,631/- 30.06.2022 को + उसके बाद ब्याज	16.04.2024 (औरित)	रु. 17.50 लाख रु. 1.75 लाख रु. 0.20 लाख	रु. 18,32,631/- 30.06.2022 को + उसके बाद ब्याज	16.04.2024 (औरित)	रु. 17.50 लाख रु. 1.75 लाख रु. 0.20 लाख	रु. 18,32,631/- 30.06.2022 को + उसके बाद ब्याज	16.04.2024 (औरित)	रु. 17.50 लाख रु. 1.75 लाख रु. 0.20 लाख	रु. 18,32,631/- 30.06.2022 को + उसके बाद ब्याज	16.04.2024 (औरित)	रु. 17.50 लाख रु. 1.75 लाख रु. 0.20 लाख
8.	गुलशहर पार्क, नई दिल्ली	सुशील मोहन मोबा. नं. 8448296394	श्रीमती विजयी देवी एवं श्री रेजमन जोषी	तृतीय तल पर आवासीय प्लेट, प्लॉट नंबर आरजेड-750, गली नंबर 23, खसरा नंबर 443/2, तुगलकाबाद एक्सटेंशन, नई दिल्ली, तृतीय तल के प्लेट का कुल एरिया- 83.34 वर्ग मीटर या 900 वर्ग फुट श्रीमती विजयी देवी के नाम पर	रु. 38,22,086.70/- 12.02.2020 को + उसके बाद ब्याज	01.04.2021 (औरित)	रु. 30.50 लाख रु. 3.50 लाख रु. 0.30 लाख	रु. 38,22,086.70/- 12.02.2020 को + उसके बाद ब्याज	01.04.2021 (औरित)	रु. 30.50 लाख रु. 3.50 लाख रु. 0.30 लाख	रु. 38,22,086.70/- 12.02.2020 को + उसके बाद ब्याज	01.04.2021 (औरित)	रु. 30.50 लाख रु. 3.50 लाख रु. 0.30 लाख	रु. 38,22,086.70/- 12.02.2020 को + उसके बाद ब्याज	01.04.2021 (औरित)	रु. 30.50 लाख रु. 3.50 लाख रु. 0.30 लाख	रु. 38,22,086.70/- 12.02.2020 को + उसके बाद ब्याज	01.04.2021 (औरित)	रु. 30.50 लाख रु. 3.50 लाख रु. 0.30 लाख
9.	हाहाबाद मो. पुर नई दिल्ली	श्री विनायक कुमार मोबा. नं. 9414094940	श्री सुशील क्लरिफा	खसरा नंबर 104/2/2 में से प्रॉपर्टी नंबर 88-बी पर निर्मित छाताधिकारों के बिना द्वितीय तल, राजापुरी, ब्लॉक ए-1, उत्तम नगर, नई दिल्ली के रूप में जाने जाने वाले ग्राम-पालम कॉलोनी के क्षेत्र में स्थित है, जिसका क्षेत्रफल 50 वर्ग गज है, जो श्री सुशील क्लरिफा पुत्र श्री राजेश सिंह के नाम पर है।	रु. 17,00,661.08/- 20.04.2022 को + उसके बाद ब्याज	04.03.2023 (औरित)	रु. 15.80 लाख रु. 1.58 लाख रु. 0.20 लाख	रु. 17,00,661.08/- 20.04.2022 को + उसके बाद ब्याज	04.03.2023 (औरित)	रु. 15.80 लाख रु. 1.58 लाख रु. 0.20 लाख	रु. 17,00,661.08/- 20.04.2022 को + उसके बाद ब्याज	04.03.2023 (औरित)	रु. 15.80 लाख रु. 1.58 लाख रु. 0.20 लाख	रु. 17,00,661.08/- 20.04.2022 को + उसके बाद ब्याज	04.03.2023 (औरित)	रु. 15.80 लाख रु. 1.58 लाख रु. 0.20 लाख	रु. 17,00,661.08/- 20.04.2022 को + उसके बाद ब्याज	04.03.2023 (औरित)	रु. 15.80 लाख रु. 1.58 लाख रु. 0.20 लाख
10.	अबरधाम नई दिल्ली	श्री मनवी सक्सेना मोबा. नं. 9711167140	पूजा एंटरप्राइजेज	दुकान नं. 318 पुराने कार्यालय की सं. 10, 11, 12 के भाग तृतीय तल पर संपत्ति आर-22 खसरा नं. 473 में से बिल्डिंग खनेजा कॉम्प्लेक्स शकरपुर, गांव मंडावली फजलपुर दिल्ली-110092	रु. 39,59,335.64/- 29.03.2019 को + उसके बाद ब्याज	10.02.2023 (औरित)	रु. 3.85 लाख रु. 0.38 लाख रु. 0.20 लाख	रु. 39,59,335.64/- 29.03.2019 को + उसके बाद ब्याज	10.02.2023 (औरित)	रु. 3.85 लाख रु. 0.38 लाख रु. 0.20 लाख	रु. 39,59,335.64/- 29.03.2019 को + उसके बाद ब्याज	10.02.2023 (औरित)	रु. 3.85 लाख रु. 0.38 लाख रु. 0.20 लाख	रु. 39,59,335.64/- 29.03.2019 को + उसके बाद ब्याज	10.02.2023 (औरित)	रु. 3.85 लाख रु. 0.38 लाख रु. 0.20 लाख	रु. 39,59,335.64/- 29.03.2019 को + उसके बाद ब्याज	10.02.2023 (औरित)	रु. 3.85 लाख रु. 0.38 लाख रु. 0.20 लाख
11.	अबरधाम नई दिल्ली	श्री मनवी सक्सेना मोबा. नं. 9711167140	पूजा एंटरप्राइजेज	दुकान नं. 317 पुराने कार्यालय की सं. 10, 11, 12 के भाग तृतीय तल पर संपत्ति आर-22 खसरा नं. 473 में से बिल्डिंग खनेजा कॉम्प्लेक्स शकरपुर, गांव मंडावली फजलपुर दिल्ली-110092	रु. 39,59,335.64/- 29.03.2019 को + उसके बाद ब्याज	10.02.2023 (औरित)	रु. 3.85 लाख रु. 0.38 लाख रु. 0.20 लाख	रु. 39,59,335.64/- 29.03.2019 को + उसके बाद ब्याज	10.02.2023 (औरित)	रु. 3.85 लाख रु. 0.38 लाख रु. 0.20 लाख	रु. 39,59,335.64/- 29.03.2019 को + उसके बाद ब्याज	10.02.2023 (औरित)	रु. 3.85 लाख रु. 0.38 लाख रु. 0.20 लाख	रु. 39,59,335.64/- 29.03.2019 को + उसके बाद ब्याज	10.02.2023 (औरित)	रु. 3.85 लाख रु. 0.38 लाख रु. 0.20 लाख	रु. 39,59,335.64/- 29.03.2019 को + उसके बाद ब्याज	10.02.2023 (औरित)	रु. 3.85 लाख रु. 0.38 लाख रु. 0.20 लाख
12.	जयपुर नई दिल्ली	श्री सुशील चतुर्वेदी मोबा. नं. 99999917105	राकेश कुमार और श्रीमती अनीता देवी	एलआईडी प्लेट नं. जी-3 (छाताधिकारों के बिना), भू तल, प्लॉट नंबर 222, शालीमार बाग एक्सटेंशन 1, ग्राम परिया, गाजियाबाद, यूपी- 201005, श्री राकेश कुमार और श्रीमती अनीता देवी के नाम पर	रु. 17,09,512/- 06.01.2017 को + उसके बाद ब्याज	07.12.2021 (औरित)	रु. 17.00 लाख रु. 1.70 लाख रु. 0.20 लाख	रु. 17,09,512/- 06.01.2017 को + उसके बाद ब्याज	07.12.2021 (औरित)	रु. 17.00 लाख रु. 1.70 लाख रु. 0.20 लाख	रु. 17,09,512/- 06.01.2017 को + उसके बाद ब्याज	07.12.2021 (औरित)	रु. 17.00 लाख रु. 1.70 लाख रु. 0.20 लाख	रु. 17,09,512/- 06.01.2017 को + उसके बाद ब्याज	07.12.2021 (औरित)	रु. 17.00 लाख रु. 1.70 लाख रु. 0.20 लाख	रु. 17,09,512/- 06.01.2017 को + उसके बाद ब्याज	07.12.2021 (औरित)	रु. 17.00 लाख रु. 1.70 लाख रु. 0.20 लाख
13.	मासरीय नगर, नई दिल्ली	श्री हेमद वैद्यवा मोबा. नं. 8054120610	श्री राहुल शर्मा	आवासीय मकान संख्या 1460 (ईडब्ल्यूएस), हाउसिंग बोर्ड, सेक्टर-23, उप तहसील गौबी, जनपद फरीदाबाद, हरियाणा, माप 267.00 वर्ग फीट श्री राहुल शर्मा के नाम पर	रु. 17,71,030/- 28.02.2023 को + उसके बाद ब्याज	31.07.2024 (औरित)	रु. 17.50 लाख रु. 1.75 लाख रु. 0.20 लाख	रु. 17,71,030/- 28.02.2023 को + उसके बाद ब्याज	31.07.2024 (औरित)	रु. 17.50 लाख रु. 1.75 लाख रु. 0.20 लाख	रु. 17,71,030/- 28.02.2023 को + उसके बाद ब्याज	31.07.2024 (औरित)	रु. 17.50 लाख रु. 1.75 लाख रु. 0.20 लाख	रु. 17,71,030/- 28.02.2023 को + उसके बाद ब्याज	31.07.2024 (औरित)	रु. 17.50 लाख रु. 1.75 लाख रु. 0.20 लाख	रु. 17,71,030/- 28.02.2023 को + उसके बाद ब्याज	31.07.2024 (औरित)	रु. 17.50 लाख रु. 1.75 लाख रु. 0.20 लाख
14.	पंचशील पार्क, नई दिल्ली	श्री विनायक कुमार मोबा. नं. 9005334252	श्री योगेश कुमार	खसरा नंबर 1708, तीसरी मंजिल पर आवासीय प्लेट, प्लेट नंबर डी-2, पैराडाइज अपार्टमेंट, आया नगर, नई दिल्ली-110047, क्षेत्र मापन 800.00 वर्ग फीट, श्री योगेश कुमार और श्रीमती सोनिया के नाम पर	रु. 16,46,308/- 31.03.2024 को + उसके बाद ब्याज	09.10.2024 (औरित)	रु. 20.00 लाख रु. 2.00 लाख रु. 0.20 लाख	रु. 16,46,308/- 31.03.2024 को + उसके बाद ब्याज	09.10.2024 (औरित)	रु. 20.00 लाख रु. 2.00 लाख रु. 0.20 लाख	रु. 16,46,308/- 31.03.2024 को + उसके बाद ब्याज	09.10.2024 (औरित)	रु. 20.00 लाख रु. 2.00 लाख रु. 0.20 लाख	रु. 16,46,308/- 31.03.2024 को + उसके बाद ब्याज	09.10.2024 (औरित)	रु. 20.00 लाख रु. 2.00 लाख रु. 0.20 लाख	रु. 16,46,308/- 31.03.2024 को + उसके बाद ब्याज	09.10.2024 (औरित)	रु. 20.00 लाख रु. 2.00 लाख रु. 0.20 लाख